

LOK SABHA

Thursday, September 6, 1962/Bhadra
15, 1884 (Saka)

The Lok Sabha met at Eleven of the
Clock.

[MR. SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS

Money due from Producers of Steel

*820. Shri Morarka: Will the Minister of Steel and Heavy Industries be pleased to state:

(a) whether all the money due from the main producers of steel in the country on account of surcharge and freight adjustment has been recovered;

(b) if not, the amounts outstanding from them and since when; and

(c) the reasons for not recovering it till now?

The Deputy Minister in the Ministry of Steel and Heavy Industries (Shri P. C. Sethi): (a) to (c). Adjustments with Main Producers on account of surcharge and freight are made regularly. On 31-7-62 a sum of Rs. 14.51 crores was outstanding from the Main Producers mostly on account of dues from May, 1962 onwards. The producers have been asked to clear the outstandings and the question of devising a procedure by which the outstandings can be cleared almost automatically is under discussion with the producers and the Comptroller & Auditor General.

Shri Morarka: On a previous occasion, while answering a similar question, an assurance was given to the House that in future this amount would be scaled down substantially,
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but today, again, we find that the amount is still of the order of about Rs. 14 crores. May I know what steps are being taken by Government to reduce it to the absolute minimum?

The Minister of Steel and Heavy Industries (Shri C. Subramaniam): I have indicated it in the answer itself, that we are now devising a procedure under which automatically these adjustments will be made, and that is perhaps part of the assurance which has already been given; but I am looking into it, and I hope that it will be possible to devise a procedure very soon.

Shri Morarka: May I know whether it has been examined by Government that these producers of steel may be asked to deposit this amount directly in the Government treasuries as soon as it is recovered from the public?

Shri C. Subramaniam: That is one of the matters which is under discussion now, and I hope that a procedure will be evolved so that these outstandings may not be there.

Shri Tyagi: May I have a break-up of this amount as to which firm owes how much? May I also know whether in addition to this amount, any other money has been advanced to them, which has not yet been paid, and if so, how much is due on that account?

Shri C. Subramaniam: The figures are as follows: TISCO Rs. 11.98 or Rs. 11.99 crores; IISCO: Rs. 5.23 crores; Mysore Iron and Steel Works Rs. 1.19 crores; Bhilai: Rs. 1.5 crores; Rourkela: Rs. 25 lakhs; and Durgapur: Rs. 39 lakhs. Apart from that, we have made advances to some of these companies as some special advances; and the amount is about Rs. 10 crores in the case of TISCO, and about Rs. 10.18 crores, if I remember aright, to IISCO on one occasion; there is

another item also which I do not re-collect just now.

Shri Tyagi: Is this advance without interest or is some interest charged on it?

Shri C. Subramaniam: This matter was referred to the Tariff Commission with regard to these special advances, and the recommendation of the Tariff Commission was that from the 1st of July, 1958, 5 per cent. interest should be charged.

Shri Heda: Just now, the hon. Minister has stated that a procedure is being evolved to recover these amounts. Is there any complication in evolving a procedure to recover these amounts, which should be a simple affair?

Shri C. Subramaniam: There are difficulties because there are some counter-claims by the factories on Government. Therefore, how to work it out is the problem, and that is being discussed.

Shri Morarka: Since no interest is charged on this amount which is recoverable by Government, and every year Government suffer a loss of about Rs. 1 crore on this account, may I know whether the hon. Minister will now finalise this thing or start charging some interest on this overdue amount?

Shri C. Subramaniam: I do not know whether it would come to Rs. 1 crore as the hon. Member puts it, because, as I have already stated, there are some counter-claims also. Therefore, I am looking into it, and it should be possible to see that such large outstandings are not there.

दिल्ली के लिये बृहद् योजना

*२२. श्री बागड़ी : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या केन्द्रीय सरकार ने उन किसानों को मुआवजा दिलवाने के लिये कोई प्रयत्न किया है जिन की जमीनों का बृहद् योजना के अधीन अर्जन कर लिया गया है;

(ख) मुआवजे की कितनी रकम का भुगतान करना बाकी है; और

(ग) इन किसानों को मुआवजा कब तक मिल जायेगा ?

गृह-कार्य मन्त्रालय में राज्य मन्त्री (श्री बातार) : (क) उन भूमि के मालिकों को, जिन की भूमि दिल्ली में भूमि के अर्जन, विकास और निपटान की योजना के अधीन, दिल्ली के नियोजित विकास के लिये अर्जित की जाती है, मुआवजा दिया जाता है, जो कानून के अधीन कब्जा लेने से पूर्व ही अदा करना होता है।

(ख) दिये जाने वाले मुआवजे की राशि भूमि अर्जन अधिनियम, १८६४ के उपबन्धों के अनुसार प्रत्येक मामले में निश्चित की जाती है।

(ग) दावेदारों को भूमि का कब्जा लेने से पूर्व ही मुआवजा दिया जाता है।

[(a) The land owners whose lands are acquired, for the 'planned development' of Delhi, under the scheme for the acquisition, development and disposal of land in Delhi, are offered compensation, payable under the law, before taking over possession;

(b) Amount of compensation, payable is determined in each case, in accordance with the provisions of the Land Acquisition Act, 1884.

(c) The compensation is offered to the claimants before the possession of land is taken.]

श्री बागड़ी : क्या मंत्री महोदय यह बताने की कृपा करेंगे कि इस प्लान के तहत बहुत से किसानों की जमीन तीन तीन साल से गवर्नमेंट ने एक्वायर कर रखी है और उन को एक पैसा भी मुआवजा नहीं दिया गया है, और वह अपनी जमीन को बेच भी नहीं सकते।

श्री बातार : उन के नामों की सूचना देने पर मैं उन की देखभाल करूँगा।